

**No.2/22/98-Leg/L**  
**GOVERNMENT OF MANIPUR**  
**SECRETARIAT : LAW & LEGISLATIVE AFFAIRS**  
**DEPARTMENT**

**NOTIFICATION**  
Imphal, the 15th Sept., 1998

The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 8-8-98 is hereby published in the Manipur Gazette.

Sd/-  
(Th. Kamini Kumar Singh)  
Assistant Draftsman(Law),  
Government of Manipur.

**THE ASSAM AMUSEMENT AND BETTING TAX (MANIPUR FOURTH AMENDMENT)**  
**ACT, 1998**  
**(Manipur Act No.6 of 1998)**

**An**  
**Act**

further to amend the Assam Amusement and Betting Tax Act, 1939 (Assam Act VI of 1939) as extended to the State of Manipur.

BE it enacted by the Legislature of Manipur in the Forty-ninth Year of the Republic of India as follows :-

1. Short title and commencement.- (1) This Act may be called the Assam Amusement and Betting Tax (Manipur Fourth Amendment) Act, 1998.

(2) It shall come into force with effect from 1st August, 1998.

2. Amendment of section 3A.- In sub-section (1) of section 3A of the Assam Amusement and Betting Tax Act, 1939 as extended to the State of Manipur, for the words "rupees five", the words "rupees one hundred" shall be substituted.

**Form No.2/22/98-Leg/L.**

**Imphal, the 15th Sept., 1998**

- Copy to :**
- 1. The Secretary, Legislative Assembly, Manipur.**
  - 2. The Deputy Secretary (FX), Govt. of Manipur.**
  - 3. The Director, Printing & Stationery, Manipur for favour of publication in the Manipur Gazette Extra-Ordinary dated 15-9-98. He is requested kindly to send 50 (fifty) copies of the publication to the Law Department.**

*4. Guard file.*

*Teo*  
(Th. Kamini Kumar Singh)  
Assistant Draftsman(Law),  
Government of Manipur